

the suggestion that the Prime Minister should personally go and see the conditions. I would like to tell him that we are in touch with the Kashmir Administration and the migrants have met me. I am also planning to visit them very soon. If some arrangements are found lacking, we shall try to make necessary arrangements. With regard to the submission of another hon. Member regarding lack of security, I want to say that orders have been issued to the State Government to protect the property of each and every migrant. I do not claim that cent-percent perfection has been provided. There have been cases of burning and looting of property, but on the whole, the properties have been protected.

[English]

The other question was raised by my friend, Inderjitji. We cannot make a proper assessment about the activities of the terrorists beyond the border. We have got certain information. It is true that the attitude of certain world powers has changed towards this problem; and there is a slight change in the attitude of the Government of Pakistan also. But we cannot depend on that. But this is a welcome sign. I hope and trust that Pakistani authorities will realise that tension between these two countries is not going to be of any avail to any of us. Let us try to see that we develop an atmosphere of cordiality. One thing I want to make clear whether one nation or all the nations try together, anybody trying to secede Kashmir from India will be totally disappointed. This is not a question of majority /minority; this is not a question of territory, this is a question of the secular values of this country and India is committed to this that Kashmir will remain with India at all costs. There should be no doubt on that account. And I want to assure the hon. House and the nation that any activity whether within our territory or beyond our border is not going to deter the

Government from discharging its responsibility to see that the present situation in Kashmir changes and our friends who have come out from Kashmir go back to their houses in an atmosphere of peace and tranquillity.

MR. DEPUTY SPEAKER: The question is:

"That this House approves the continuance in force of the Proclamation dated the 18th July, 1990, in respect of Jammu and Kashmir, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 3rd March, 1991."

The motion was adopted

18.00 hrs

MOTION OF THANKS ON PRESIDENT'S ADDRESS

MR. DEPUTY SPEAKER: We now take up the next item on the Agenda, Motion of thanks on the President's Address. Shri Kapil Dev Shastri to move the Motion.

[Translation]

SHRI KAPIL DEV SHASTRI (Sonapat):
I beg to move:

"That an Address be presented to the President in the following terms:-

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been played to deliver to both Houses of

[Sh. Kapil Dev Shastri]

[English]

Parliament assembled together on the 21st February, 1991."

Mr. Deputy Speaker, Sir, after the second World War, the world is passing through the gravest crisis today. The situation in India is also critical as the unity, integrity and secularism of the country.....

MR. DEPUTY SPEAKER: You may continue your speech on Monday.

MR. DEPUTY SPEAKER: The House stands adjourned to re-assemble at 11 o'clock on Monday, the 4th March, 1991.

18.01 hrs.

*The Lok Sabha then adjourned till Eleven of the clock on Monday March 4, 1991/
Phalgun 18, 1912 (Saka)*